

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CORAM:

(IB)-348(ND)/2017

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.06.2018**

**NAME OF THE COMPANY: M/s. Rachna Sarees Vs. Charming Apparels Pvt.
Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|-------------|--------------------|-----------------------|------------------|
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Present: Applicant in person.

ORDER

CA 205/2018 has been filed by the IRP who had been appointed by this Bench while admitting the petition vide its order dated 8th December, 2017. No steps have been taken by the IRP till date on the ground that the parties were unaware about what has happened in their case.

Notice to the Corporate Debtor as well as to the Operational Creditor returnable on 16th July, 2018.


**(Deepa Krishan)
Member (T)**


**(Ina Malhotra)
Member (J)**